

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
15/07/2019
O.A./260/454/2019

G C NAYAK
-V/S-
D/O POST

ITEM NO:13

FOR APPLICANTS(S) Adv. : Mr. N.r. Routray

FOR RESPONDENTS(S) Adv.: Mr.A. Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>As submitted by the Ld. Counsel for the applicant, the applicant has prayed for sanction of allowance and TRCA as per rules for a specific period from 13.06.2016 to 21.04.2018 during which he has been given additional charge vide Annexure-A/1. Respondent No.4 has called for certain information in this regard vide Annexure-A/8 but however, no decision has been taken by the respondents as yet. Applicant's counsel submitted that the representation of the applicant dated 25.02.2019 (Annexure-A/11) is pending for consideration.</p> <p>In view of the above submissions and taking note of the fact that the representation dated 25.02.2019 (Annexure-A/11) filed by the applicant is</p>

pending, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 25.02.2019 (Annexure-A/11) of the applicant and dispose of the said representation if it is still pending, by a speaking order as per the provisions of law, copy of which is to be communicated to the applicant within two months from the date of receipt of a copy of this order.

It is made clear that this Tribunal has not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority by speed post for which Ld. Counsel for the applicant has agreed to file the necessary postal requisites by tomorrow after which necessary action will be taken by the Registry.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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